

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 108**  
**IB-1114/ND/2020**  
**IA-374/2022, IA-5449/2023**

**IN THE MATTER OF:**

**BVG India Ltd.**

... **Applicant/Petitioner**

**Versus**

**Three C Facility Management**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 18.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Madhu Ayachit in IA-5449/2023.

**For the Respondent** : Adv. Rajnish Sinha, Adv. Shelly Khanna  
Adv. Kiran Singh, Adv. Sofiya Gulat

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-5449/2023:** Ld. Counsel appearing for the Applicant in IA-5448/2023 & IA-5449/2023 submitted that there is bereavement in the family of arguing counsel for the Applicant and prayed for an adjournment. In the wake, the hearing is deferred to 22.07.2024. It is made clear that no further request for adjournment would be entertained in the matter on the next date of hearing at any cost.

**IA-374/2022:** List on 22.07.2024.

Sd/-

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**